

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

ST/Misc./41589/2018 and ST/549/2012

(Arising out of Order-in-Appeal No. 24/2012-ST dated 20.6.2012 passed by the Commissioner of Central Excise (Appeals), Salem)

Commissioner of GST & Central Excise, Salem Appellant

Vs.

M/s. SRV Earth Movers

Respondent

Appearance

Shri L. Nanda Kumar, AC (AR) for the Appellant
Ms. D. Naveena, Advocate for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri V.Padmanabhan, Member (Technical)

Date of Hearing / Decision: **09.08.2018**

Final Order No. **42213 / 2018**

Per Bench

Revenue says that as per the litigation policy of the Board, they propose to withdraw this appeal filed by Revenue through this miscellaneous application.

2. Prayer of Revenue is allowed and the appeal is dismissed as withdrawn. Miscellaneous application is also disposed accordingly

(Dictated and pronounced in open court)

(V. Padmanabhan)
Member (Technical)

(Sulekha Beevi C.S.)
Member (Judicial)

Rex